# THE UTTAR PRADESH SUBORDINATE SERVICES SELECTION COMMISSION (REPEAL) ACT, 2007

### [U.P. ACT NO. 21 OF 2007]

[As passed by the Uttar Pradesh Legislature, and assented to by the Governor on August 2, 2007 under Article 200 of the Constitution of India and published in U.P. Gazette extraordinary on August 3, 2007]

#### AN

#### ACT

to repeal the Uttar Pradesh Subordinate Services Selection Commission Act, 2006.

## IT IS HEREBY enacted in the Fifty-eighth Year of the Republic of India as follows:-

Short title

**1.** This Act may be called the Uttar Pradesh Subordinate Services Selection Commission (Repeal) Act, 2007.

Repeal of U.P. Act no. I of 2006. **2.** The Uttar Pradesh Subordinate Services Selection Commission Act, 2006 is hereby repealed.

Repeal of U.P. Ordinance no. 6 of 2007

**3.** The Uttar Pradesh Subordinate Services Selection Commission (Repeal) Ordinance, 2007 is hereby repealed.

#### STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Subordinate Services Selection Commission Act, 2006 (U. P. Act no. 1 of 2006) was enacted to provide for the establishment of a Subordinate Services Selection Commission for the selection of candidates for appointment to the posts of certain categories of subordinate services in the State. Under the said Act the Uttar Pradesh Subordinate Selection Commission was established and empowered to make selection of Group 'C' posts of services under the Government/ Corporation/Board. Since there were several short comings in the said Act, the Commission could not function properly and the objective for which the Commission was established could not be fulfilled. More than one year had been elapsed since the establishment of the Commission but due to complexity of the functioning of the Commission and the procedure of recruitment no selection had been made by the Commission. It was, therefore, decided to repeal the said Act.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision the Uttar Pradesh Subordinate Services Selection Commission (Repeal) Ordinance, 2007 (U.P.Ordinance no. 6 of 2007) was promulgated by the Governor on June 02, 2007.

This Bill is introduced to replace the aforesaid Ordinance.